

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. C.P.(CAA)/60(MB)2024 C.A.(CAA)/2(MB)2023

**IN THE MATTER OF**

BLR LOUNGE SERVICES PRIVATE LIMITED

U/s 230-232 of the Companies Act, 2013

**Order Delivered on 24.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: CA Harsh C. Ruparelia (VC)

For the Respondent:

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**ORDER**

Heard. CA is admitted. Returnable by **15.05.2024**. The Petitioner shall get the notice published at least 10 days before the next date of hearing in two newspapers i.e. "Navshakti" in Marathi language and "Business Standard" in English language. In the meanwhile, the ROC, RD and OL to file their report.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/